

ITEM NO.35

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court Of Judicature At Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI (D) & ORS. Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 10430/2016 (XI)

Date : 01-03-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Ms. Pushpanjali Singh, Adv.
Mr. Samant Singh, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s) Mr. S. R. Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ajay Yadav, Adv.
Mr. Prateek Yadav, Adv.
Ms. Swapnil Singh, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Anurag Singh, Adv.
Mr. Prithvi Yadav, Adv.
Mr. Dhroov Kumar Singh, Adv.
Mr. Ankur Yadav, AOR
Mr. Mangal Prasad, Adv.
Mr. Sanjiv Tandan, Adv.

Ms. Asha Gopalan Nair, AOR
Mr. Akhilesh Kumar Pandey, AOR
Mr. Rajeev Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Office Report dated 28.02.2024 indicates that legal heir Respondent No. 1/5 has refused to accept notice. We deem the service on him as complete.

Re-list the matter after four weeks.

It is made clear that in case he is not represented till the next date of listing, the case shall be heard *ex-parte* qua him.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
ASSISTANT REGISTRAR